

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S. STERLING INTERNATIONAL ENTERPRISES LIMITED

1	Name of Corporate Debtor	M/s. Sterling International Enterprises Limited
2	Date of Incorporation of Corporate Debtor	06-08-1984
3	Authority under which Corporate Debtor is Incorporated/ Registered	ROC-MUMBAI
4	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L72300MH2003PLC142575
5	Address Of The Registered Office And Principal Office (if Any) Of Corporate Debtor	43, Atlanta Building; Nariman Point, Mumbai, Maharashtra – 400021, India
6	Date of closure of Insolvency Resolution Process	18-10-2021
7	Liquidation commencement date of Corporate Debtor	Order Delivered on: 18-10-2021 Order was Uploaded on NCLT Website and was obtained by the liquidator on 18-11-2021
8	Name and registration number of the insolvency professional acting as Liquidator	Mr. Vishal Ghisulal Jain Registration: IBBI/IPA-001/IP-P00419/2017-2018/10742
9	Address and e-mail of the Liquidator as registered with the Board	Office No. 502, G Square Business Park, Opp. Sanpada Station, Sector-30A, Vashi, Navi Mumbai, Maharashtra – 400703 Email: vishal@cavishaljain.com
10	Address & e-mail to be used for correspondence with the Liquidator	Resolve-IPE Private Limited 1003, 10th Floor, Satra Plaza, Sector 19D, Palm Beach Road, Vashi, Navi Mumbai - 400703. Email: liquidation.siel@resolvegroup.co.in
11	Last Date For Submission Of Claims	18-12-2021

Notice is hereby given that the National Company Law Tribunal Mumbai Bench, has ordered the commencement of liquidation of the Sterling International Enterprises Limited on 18-10-2021 (Order uploaded on the website of the NCLT on 18-11-2021).

The stakeholders of **Sterling International Enterprises Limited** are hereby called upon to submit their claims with proof on or before 18-12-2021, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Vishal Ghisulal Jain
Liquidator of Sterling International Enterprises Limited

IBBI Registration No:

Date: 19-11-2021

IBBI/IPA-001/IP-P00419/2017-2018/10742

Place: Navi Mumbai

IBBI Registered E-mail: vishal@cavishaljain.com

